

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 4317 of 2017

Sumit Kumar

V/s

Dharambir and others

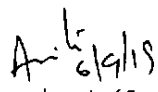
..... Appellants

..... Respondents

**1. Dharambir son of Surender, Resident of Village Garhi Jhinhara,
Tehsil Ganaur, District Sonipat.
(Driver of the offending Tractor bearing regd. no. HR-42B-8297).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **12.09.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 6th day of September, 2019.


Superintendent (Judl.),
For Registrar (Judicial)

